

(2017) 11 DEL CK 0363

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 1261 Of 2016, Criminal
Miscellaneous Application No. 5431 Of 2016

Sanjay Mishra & Anr

APPELLANT

Vs

State Of Nct Delhi & Anr

RESPONDENT

Date of Decision : 17-11-2017

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 320, 482
Indian Penal Code, 1860 — Section 406, 498A

Citation : (2017) 11 DEL CK 0363

Hon'ble Judges : P.S.Tej, J

Bench : Single Bench

Advocate : Kirti Madan, M.P. Singh

Final Decision : Disposed Of

Judgement

P.S.Tej, J

1. The present petition under Section 482 Cr.P.C. has been filed by the petitioners, namely, Sh. Sanjay Mishra and Smt. Kalpana Tiwari for quashing of FIR No.260/2003 dated 10.06.2003, under Sections 498-A/406 IPC registered at Police Station Pandav Nagar on the basis of a settlement between petitioner no.1 and respondent no.2, namely, Smt. Asha Mishra.

2. Learned Additional Public Prosecutor for respondent-State submitted that the respondent No.2, present in the Court has been identified to be the complainant/first-informant of the FIR in question by SI Mahesh.

3. The factual matrix, in brief, of the present case is that the marriage was solemnized between the petitioner no.1 and the respondent no.2 on

26.04.2002 according to Hindu rites. It is the case of the complainant that the in-laws and husband of the complainant were dissatisfied with the dowry

brought in by the complainant at the time of marriage and that they would torture her for the same. The complainant left her matrimonial home, unable to bear the torture. Thereafter, the complainant got lodged the complaint following which the FIR in question was registered against the petitioners.

During the pendency of the proceedings, the matter was settled between the accused persons and the respondent no.2.

4. Respondent No.2, present in the Court, submitted that the dispute between the parties has been amicably resolved with the intervention of the

respectable persons of the society. As per the settlement, petitioner no.1 and respondent no.2 agreed to take divorce by way of mutual consent. It is

agreed that petitioner no.1 shall pay a sum of Rs. 4.88 Lakhs towards full and final settlement of all the claims arising out of their marriage which

includes permanent alimony, dowry articles, istridhan, maintenance (past, present and future) etc. It is also agreed that the above mentioned amount

shall be paid in the manner enunciated in the terms of the settlement. It is also agreed that the out of the above said amount, petitioner no.1 shall pay a

sum of Rs. 1 Lakh to respondent no.2 in the manner enunciated in the terms of the Settlement at the time of quashing of the FIR in question and that

respondent no.2 shall cooperate with the petitioners for the same. Respondent No.2 affirmed the contents of the aforesaid settlement. All the disputes

and differences have been resolved through mutual consent. Now no dispute with petitioners survives and so, the proceedings arising out of the FIR in

question be brought to an end. Statement of the respondent No.2 has been recorded in this regard in which she stated that she has entered into a

compromise with the petitioners and has settled all the disputes with them. She further stated that she has no objection if the FIR in question is

quashed.

5. In *Gian Singh v. State of Punjab* (2012) 10 SCC 303 Apex Court has recognized the need of amicable resolution of disputes in cases like the instant

one, by observing as under:-

“61. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal

proceedings or continuation of criminal proceedings would tantamount to abuse of process of law despite settlement and compromise between the

victim and the wrongdoer and whether to secure the ends of justice, it is

appropriate that criminal case is put to an end and if the answer to the above question(s) is in the affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceedings.â??

6. The aforesaid dictum stands reiterated by the Apex Court in a recent judgment in *Narinder Singh v. State of Punjab* (2014) 6 SCC 466. The

relevant observations of the Apex Court in *Narinder Singh* (Supra) are as under:-

â??29. In view of the aforesaid discussion, we sum up and lay down the following principles by which the High Court would be guided in giving

adequate treatment to the settlement between the parties and exercising its power under Section 482 of the Code while accepting the settlement and

quashing the proceedings or refusing to accept the settlement with direction to continue with the criminal proceedings:

29.1 Power conferred under Section 482 of the Code is to be distinguished from the power which lies in the Court to compound the offences under

Section 320 of the Code. No doubt, under Section 482 of the Code, the High Court has inherent power to quash the criminal proceedings even in those

cases which are not compoundable, where the parties have settled the matter between themselves. However, this power is to be exercised sparingly

and with caution.

29.2. When the parties have reached the settlement and on that basis petition for quashing the criminal proceedings is filed, the guiding factor in such

cases would be to secure:

(i) ends of justice, or

(ii) to prevent abuse of the process of any court.

While exercising the power the High Court is to form an opinion on either of the aforesaid two objectives.

29.3. Such a power is not to be exercised in those prosecutions which involve heinous and serious offences of mental depravity or offences like

murder, rape, dacoity, etc. Such offences are not private in nature and have a serious impact on society. Similarly, for the offences alleged to have

been committed under special statute like the Prevention of Corruption Act or the offences committed by public servants while working in that

capacity are not to be quashed merely on the basis of compromise between the victim and the offender.

29.4. On the other hand, those criminal cases having overwhelmingly and predominantly civil character, particularly those arising out of commercial transactions or arising out of matrimonial relationship or family disputes should be quashed when the parties have resolved their entire disputes among themselves.

7. The inherent powers of the High Court ought to be exercised to prevent the abuse of process of law and to secure the ends of justice. The respondent no.2 agrees to the quashing of the FIR in question without any threat or coercion or undue influence and has stated that the matter has been settled out of her own free will. As the matter has been settled and compromised amicably, so, there would be an extraordinary delay in the process of law if the legal proceedings between the parties are carried on. So, this Court is of the considered opinion that this is a fit case to invoke the jurisdiction under Section 482 Cr.P.C. to prevent the abuse of process of law and to secure the ends of justice.

8. The incorporation of inherent power under Section 482 Cr.P.C. is meant to deal with the situation in the absence of express provision of law to secure the ends of justice such as, where the process is abused or misused; where the ends of justice cannot be secured; where the process of law is used for unjust or unlawful object; to avoid the causing of harassment to any person by using the provision of Cr.P.C. or to avoid the delay of the legal process in the delivery of justice. Whereas, the inherent power is not to be exercised to circumvent the express provisions of law.

9. It is settled law that the inherent power of the High Court under Section 482 Cr.P.C. should be used sparingly. The Honâ??ble Apex Court in the case of State of Maharashtra through CBI v. Vikram Anatrai Doshi and Ors. MANU/SC/0842/2014 and in the case of Inder Singh Goswami v. State of Uttaranchal MANU/SC/0808/2009 has observed that powers under Section 482 Cr.P.C. must be exercised sparingly, carefully and with great caution. Only when the Court comes to the conclusion that there would be manifest injustice or there would be abuse of the process of the Court if such power is not exercised, Court would quash the proceedings.

10. It is a well settled law that where the High Court is convinced that the offences are entirely personal in nature and therefore do not affect public peace or tranquility and where it feels that quashing of such proceedings on

account of compromise would bring about peace and would secure ends of justice, it should not hesitate to quash them. In such cases, pursuing prosecution would be waste of time and energy. Non-compoundable offences are basically an obstruction in entering into compromise. In certain cases, the main offence is compoundable but the connected offences are not. In the case of B.S. Joshi and others v. State of Haryana and another 2003 (4) SCC 675 the Honâ??ble Apex Court observed that even though the provisions of Section 320 Cr.P.C. would not apply to such offences which are not compoundable, it did not limit or affect the powers under Section 482 Cr.P.C. The Honâ??ble Apex Court laid down that if for the purpose of securing the ends of justice, quashing of FIR becomes necessary, section 320 Cr.P.C. would not be a bar to the exercise of power of quashing. In the nutshell, the Honâ??ble Apex Court justified the exercise of powers under Section 482 Cr.P.C. to quash the proceedings to secure the ends of justice in view of the special facts and circumstances of the case, even where the offences were non-compoundable.

In the light of the aforesaid, this Court is of the view that notwithstanding the fact the offence under Section 498A IPC is a non-compoundable offence, there should be no impediment in quashing the FIR under this section, if the Court is otherwise satisfied that the facts and circumstances of the case so warrant.

11. The Courts in India are now normally taking the view that endeavour should be taken to promote conciliation and secure speedy settlement of disputes relating to marriage and family affairs such as, matrimonial disputes between the couple or/and between the wife and her in-laws. India being a vast country naturally has large number of married persons resulting into high numbers of matrimonial disputes due to differences in temperament, life-styles, opinions, thoughts etc. between such couples, due to which majority is coming to the Court to get redressal. In its 59th report, the Law Commission of India had emphasized that while dealing with disputes concerning the family, the Court ought to adopt an approach radically different from that adopted in ordinary civil proceedings and that it should make reasonable efforts at settlement before the commencement of the trial. Further it is also the constitutional mandate for speedy disposal of such disputes

and to grant quick justice to the litigants. But, our Courts are already overburdened due to pendency of large number of cases because of

which it becomes difficult for speedy disposal of matrimonial disputes alone. As the matrimonial disputes are mainly between the husband

and the wife and personal matters are involved in such disputes, so, it requires conciliatory procedure to bring a settlement between them.

Nowadays, mediation has played a very important role in settling the disputes, especially, matrimonial disputes and has yielded good results.

The Court must exercise its inherent power under Section 482 Cr.P.C. to put an end to the matrimonial litigations at the earliest so that the

parties can live peacefully.

12. Since the subject matter of this FIR is essentially matrimonial, which now stands mutually and amicably settled between the parties, therefore,

continuance of proceedings arising out of the FIR in question would be an exercise in futility and is a fit case for this Court to exercise its inherent

jurisdiction.

13. In the facts and circumstances of this case, in view of statement made by the respondent No.2 and the compromise arrived at between the parties,

the FIR in question warrants to be put to an end and proceedings emanating thereupon need to be quashed.

14. Accordingly, this petition is allowed and FIR No.260/2003 dated 10.06.2003, under Sections 498-A/406 IPC registered at Police Station Pandav

Nagar and the proceedings emanating therefrom are quashed against the petitioners.

15. This petition is accordingly disposed of.

16. Application CrI.M.A. No.5431/2016 is also disposed of.